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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.NO. 148 of 1990

Date of Order: 15/03/1990

K.S.K.Raghunatha Pillai  
s/o Late K.Sadasiv Pillai

..Applicant

Versus

The General Manager,  
South Central Railway,  
Secunderabad

..Respondents

For Applicant: Mr.P.V.S.S.S.Rama Rao  
Mr.K.Srinivas, Advocates

For Respondents: Mr.N.R.Devaraj, Standing Counsel  
for Railways

C O R A M:

HON'BLE SHRI B.N.JAYASIMHA: VICE CHAIRMAN

...

(Judgment delivered by Hon'ble Shri B.N.Jayasimha, VC)

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1. The applicant herein is the son of/deceased  
Railway Employee. He has filed this application seeking  
a direction to the respondents to appoint him in a suitable  
job on compassionate grounds.

2. The applicant states that his father Shri K.  
Sadasiv Pillai died on 4-7-1980 while he was in service

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working as P.W.Gangman, B.G.Ballari. The applicant is the only son of his late~~x~~ father and he is the sole bread earner in the family. He has studied upto B.Com., 1st year. After the death of his father, the mother of the deceased Railway employee i.e. the grand mother of the applicant filed O.P.No.25 of 1982 on the file of the Principal Subordinate Judge, Tirupati for releasing of the pensionary benefits in her favour. The applicant and his mother joined as respondents by filing an implead party petition. The said OP was re-numbered as O.S.No.227 of 1983 and ultimately a Compromised decree was passed on 21-6-1988. On the basis of the Compromised decree, the respondents herein have paid the pensionary benefits to the mother of the applicant. However, the request of the applicant for a suitable job on compassionate grounds ~~has~~ ~~have~~ not been so far considered. The applicant submitted a letter dated 25-8-1989 to the 2nd respondent requesting for consideration of his case, but it has not been disposed of so far. Hence, he has filed this application.

3. I have heard the learned counsel for the applicant and Shri N.R.Devaraj, Standing Counsel for the Railways.

4. From the facts narrated above, it is clear that after the compromised decree was passed in favour of the applicant and his mother, the applicant has submitted a representation on 25-8-1989 to the 2nd respondent for employment on compassionate grounds. That representation

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is still to be disposed of. Shri Devaraj states that as the matter relates to compassionate appointment it call for scrutiny, availability of suitable vacancy, etc., which take some time. The applicant has approached the Court rather too soon. Having regard to submission made by Shri Devaraj and the facts of the case, I direct the respondents to dispose of the representation dated 25-8-89 of the applicant taking into consideration the points urged by the applicant in this application same within a period of two months from the date of receipt of this order, in accordance with the rules governing compassionate appointment.

Alongwith the Judgment, a copy of the this application with all the material papers will be sent to respondent no.2 viz., The Divisional Manager, Guntakal Division, South Central Railway, Guntakal.

The application is accordingly disposed of. No costs.

*B.N.Jayaramu*  
(B.N.JAYASIMHA)  
VICE CHAIRMAN

(Dictated in open court)  
15th March, 1990.

*Deputy Registrar (J)*

19.3.90

sqh/vcr.

To:

1. The General Manager, south central railway, Sec'bad.
2. The Divisional Manager, Guntakal Division, south central railway, Guntakal. (Copy of b.A and Material Papers)
3. The Divisional personal officer, south central railway, Guntakal.
4. One copy to Mr.P.V.S.S.S.Rama Rao, Advocate, 5-9-22/37, Adarshnagar, Hyderabad.
5. One copy to Mr.N.R.Devaraj, SC for Rlys.,CAT, Hyderabad.
6. One spare copy.

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kj.

*SJ*  
*16/3/90*

Draft by: Checked by: Approved by  
D.R. (J)

Typed by: Compared by:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH.

HON'BLE MR. B. N. JAYASIMHA: (C. C.)  
A N D

HON'BLE MR. D. SUPYA RAO: MEMBER (JUDG.)  
A N D

HON'BLE MR. J. NARASIMHA MURTHY: (M) (J)  
A N D

HON'BLE MR. R. BAGASUBRAMANIAN: (M) (A)

DATED: 15.3.90

ORDER/JUDGMENT:

M. A. / R. A. / C. C. / H. O. in

T. I. N. O. in a file,

Out. No. 148/90

Agitated and interim directions  
issued.

Order: Dismissed in Admonition Stage  
Dismissed.

Dec. 2000. in a file ~~in a file~~ ~~no costs~~.

No order as to costs.

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